preferred and taken in in the Health Services of the Government.

MR. DEPUTY-SPEAKER: You may continue your speech next time.

15.30 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI A. M. CHELLACHAMI (Tenkasi): I move:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th November, 1973."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 1 and 3)

श्वी सब् लिसये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का ग्रीर संशोधन करने वाले विधेयक को पुरःस्थापित करने की ग्रनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधुलिमये : उपाघ्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 74 and 163)

श्वी सबु लिसये (वांका) ः उपाघ्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का ग्रीर संशोधन करने वाल विधे-यक को पुरःस्थापित करने की ग्रनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मखुलिमयेः मैं विधेयक को पेश कर रहाहं।

CANTONMENTS (AMENDMENT) BILL*

(Amendment of section 13 and omission of section 14, etc.)

श्री सबु लिसये (बांका : उपाघ्यक्ष महोदय, मैं प्रस्ताव करता हूं कि छावनी ग्राधिनियम, 1924 का ग्रोर संशोधन करने वाले विधेयक को पुरःस्थापित करने की ग्रनुमति दी जाये।

उपाघ्यक्ष महोदय, चार साल पहले माननीय सरदार स्वर्ण सिंह ने ग्राप्त्वासन दिया था कि इसके सिद्धान्त को वह मानते हैं ग्रीर पुराने कानूनों को बदलेंगे ।

^{*}Published in Gazette of India, Extra ordinary, Part II, Section 2, dated 16.11.73.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

The motion was adopted.

भी मध लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पेश कर रहा हूं।

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 252, 275 and insertion of new section 255A).

भी मध् लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हं कि कम्पनी मधि-नियम. 1956 का ग्रीर संशोधन करने वाले विधेयक की पूरःस्यापित करने की अनमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act. 1956."

The motion was adopted.

भी मध् लिमये : उपाध्यक्ष महोदय, मैं विधेयक पेश करता हूं।

(AMENDMENT) CONSTITUTION BILL*

(Amendment of article 371)

SHRI P. K. DEO (Kalahandi): I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: Sir, I introduce the Bill.

PREVENTION OF FOOD ADDI-TERATION (AMENDMENT) BILL.*

(Amendment of section 16)

DINESH CHANDRA GO-SHRI SWAMI (Gauhati): 1 move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

'That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

SHRI DINESH CHANDRA GO-SWAMI: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL.

(Amendment of articles 58, 59, etc.)

SHRI ARJUN SETHI (Bhadrak): F move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to intruduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ARJUN SETHI: Sir, I introduce the Bill.

*Published in Gazette of India Extra ordinary Part II, Section 2, dated 16.11.73.